

RBI/2013-14/254 A.P. (DIR Series) Circular No.43

September 13, 2013

To All Authorised Dealers in Foreign Exchange

Madam / Sir,

Export of Goods and Services-Simplification and Revision of Declaration Form for Exports of Goods/Softwares

Attention of the Authorised Dealers is invited to Regulation 6 of the <u>Notification No.FEMA</u> <u>23/2000-RB dated May 3, 2000</u> viz. Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, as amended by the <u>Notification No.FEMA 36/2001-RB dated</u> <u>February 27, 2001</u> and <u>A.P. (DIR Series) Circular No. 80 dated February 15, 2012</u>, in terms of which every exporter of goods or softwares has to give declaration in one of the forms (GR/PP/SDF/SOFTEX/Bulk SOFTEX) and submit it to the specified authority for certification.

2. In order to simplify the existing form used for declaration of exports of Goods/Softwares, a common form called "Export Declaration Form" (EDF) has been devised to declare all types of export of goods from **Non-EDI** ports and a common "SOFTEX Form" to declare single as well as bulk software exports. The EDF will replace the existing GR/PP form used for declaration of export of Goods. The procedure relating to the exports of goods through EDI ports will remain the same and SDF form will be applicable as hitherto. The EDF and SOFTEX form have been given in <u>Annex I</u> and <u>Annex II</u> respectively.

3. Under the revised procedure, the exporters will have to declare all the export transactions, **including those less than US\$25000**, in the form as applicable.

4. Reserve Bank of India will be extending the facilities to exporters for online generation of SOFTEX Form No. (Single as well as Bulk) for use in Off-Site Software exports, in addition to EDF Form No. (Present web-based process of generation of GR Form No. gets replaced) through its website <u>www.rbi.org.in</u>. In order to generate the above number, the applicant has to fill-in the online form (Path <u>www.rbi.org.in</u> → Forms → FEMA Forms → Printing EDF/SOFTEX Form No.) , thereafter, the related EDF/SOFTEX Form No. would be generated for each transaction by the applicant exporter. The specimen of online form and

the advice are given in <u>Annex III.</u> The present facility of manual allotment of single as well bulk SOFTEX form number by Regional Offices of RBI would be dispensed with accordingly.

5. The Foreign Exchange Management Act (FEMA) requires exporters to complete the <u>EDF/SOFTEX Form</u> using the number so allotted and submit them to the specified authority first for certification and then to AD for necessary action as hitherto.

6. The above instruction will come into force from **October 1, 2013**. Authorised Dealers may bring the contents of this circular to the notice of their constituents concerned.

7. The directions contained in this circular have been issued under Section 10(4) and Section 11(1) of the FEMA, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(C.D.Srinivasan) Chief General Manager

EXPORT DECLARATION FORM

Annex I

1.				General	Information:		
Customs Security No.:			Form No:				
Nature of Cargo: [] Government [] Non-Government	o. & Date:	e: Mode of Transport: [] Air [] Land [] Sea [] Post/Couriers [] others					
			I approval no	. & date, if any:			
IE Code:	1	AD	code:				
Exporters Name & Address:		AD	Name & Ad	dress:			
Consignee's Name & Address:	(ad			C [] BG [] Others ransfer/remittance to bank			
		Por	t of Loading	/ Source Port in c	ase of SEZ :		
Name of the Indian bank and AD coo	le, in case of LC/I	BG Co	untry of Desti	ination: Po	ort of Discharge:		
General Commodity Description:			Whether payment to be Received through ACU?Let Export order (LEO) Date:[] Yes[No				
		Sta	te of Origin o	f Goods:			
Total FOB value in words (INR):		Cu	Custom Assessable value (INR)*:				
2. Invoice – Wise details of Ex							
(If more than one invoice Invoice No.	Invoice Currency		, the block 2	Nature of Contra			
Invoice date.	Invoice Amount:			[] FOB [[] CI [] CIF [] C&F] Others		
Particulars	Currency	Amoun	t in FC	Exchange Rate	Amount (INR)		
FOB Value							
Freight							
Insurance							
Commission							
Discount							
Other Deduction							
Packing Charges							
	Net Realisable	value					

EXPORT DECLARATION FORM- Cont.

3. Applicable for Export under FPO/Couriers	
Name of the post Office:	
Number & date of Parcel receipts :	Stamp & Signature of Authorised Dealer
4. Declaration by the Exporters (All types of exports)	
I /We hereby declare that I/we @am/are the seller/consignor of the	5 I
particulars given above are true and that the value to be received fro	
above. I/We undertake that I/we will deliver to the authorised dealer	
value of the goods exported as above on or before(i.e	
time) in the manner specified in the Regulations made under the Fo	reign Exchange Management Act, 1999.
I/We @ am/are not in the Caution List of the Reserve Bank of Indi	a.
Date:	(Signature of Exporter)
5. Space for use of the competent authority (i.e. Custom/S	EZ) on behalf of Ministry concerned:
Certified, on the basis of above declaration by the Custom/SEZ unit,	that the Goods described above and the export value declared by
the exporter in this form is as per the corresponding invoice/gist of in	voices submitted and declared by the Unit.
Date:	
Date.	
(Signatur	e of Designated/Authorised officials of Custom /SEZ)
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@ Strike out whichever is not applicable. Unit declared Value in case of exports affected from SEZs*

												A	nnex II			
]	Format of So			bulk						
								Summary Sh								
	N	1 1		4				Section - A	1							
T .			lress of Expo		1000/						EC Cod					
Let	ter of Permiss		TA Unit)	IP/SEZ/EPZ/	100%					L	Jate of L	LOP issued				
	Name of A	uthorised D	atacom Serv	vice Provider						S	STPI/SEZ	Z Centre				
	Name and	address of	Authorised I	Dealer/Bank						А	Authoriz	ed Dealer Co	ode			
								Section - I	3							
						List of Inv	oices for offsl	hore export v	alue through	datacom	<u>n link</u>					
						Period of I	nvoices raised	l from	to _							
Sr. No.	Softex No.	Name of the	Address of the	Country	Internal project	Type of S/W	Mode of realisation	Invoice Number	Invoice Date	Curren	ncy	Analysis of Export Value				
		Client	Client		code/Contr act/ Agreement No & date	Exported			(DD/MM/ YY)			Value of software Export (A)	Transmi ssion Charge (B)	Commissi on (C)	Deduct ion (D)	Net Realisabl value [(A+B) (C+D)]
						SE	ECTION - C									
						DECLARA	TION BY EX	PORTER								
xport	t value contrac	cted and dec	lared above	. I/We@ also	o declare that th	e software has	been develop	ed and export	ted by using A	Authorised	d and le	egitimate dat	acom link and	d certified that t	he software	e buyer represents t described above w re(i

within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

I/We @ am/are not in the Caution List of the Reserve Bank of India. Place: Date:		
Name: Designation:		
Designation.	Stamp	(Signature of the Exporter)
	Space for use of the competent authority in STPI/EPZ/SEZ	
Certified, on the basis of above declaration by the SEZ/STPI unit, that the submitted and declared by the Unit.	software described above and the export value declared by the expo	rter in this form is as per the corresponding invoice/gist of invoices
Place:		
Date:		
Name :		
Designation:	Stamp	(Signature of the Designated/Authorised Official of STPI/EPZ/SEZ)
@ Strike out whichever is not applicable		

	Format of Softex Forms submitted in bulk for royalty receipt															
	Summary Sheet															
								<u>Secti</u>	<u>ion - A</u>							
		Name an	d address of I	Exporter										IEC Code.		
Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)												Dat	e of LOP issue	ed		
Name of Authorised Datacom Service Provider STPI/SEZ centre																
Name and address of Authorised Dealer/Bank Authorized Dealer Code																
	<u>Section - B</u> List of Invoices for offshore export value through datacom link															
			Det	ails of inov	ices for Roy	alty on soft	tware Packages/p	roducts expo	rted during t	he Period r	aised from _		to			
Sl No	SOFTE X No	Name of Client	Address of Client	Country	Currenc y	Invoice Number	Invoice Date (DD/MM/YY YY)	Unique Internal Project	Offshore Export value in	Type of sofware Exporte	Details of S	Date of	ckages / Produc Royalty ag	greement	Mode of realisation of Royalty	Calculation of Royalty amount
								code/Cont ract/ Agreemen t/PO Date	Inovice currency	d	GR/SDF/ PP/SOFT EX /EDF Form No. on which exports were declared	Export	deta % age and amount of royalty	ils Period of Royalty agreement	value	
								code/Cont ract/ Agreemen			PP/SOFT EX /EDF Form No. on which exports were	Export	% age and amount of	Period of Royalty	value	
								code/Cont ract/ Agreemen t/PO Date	currency		PP/SOFT EX /EDF Form No. on which exports were	Export	% age and amount of	Period of Royalty	value	
								code/Cont ract/ Agreemen t/PO Date	currency ION - C	d	PP/SOFT EX /EDF Form No. on which exports were	Export	% age and amount of	Period of Royalty	value	

I /We@ hereby declare that I/we@ am/are@ the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the
export value contracted and declared above. I/We@ also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was
actually transmitted. I/We@ undertake that I/we@ will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before
within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

I/We @	am/are not in the	Caution List of the	Reserve Bank of India.
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Place: Date: Name : Designation:	(Signature of Stamp	f Exporter)
Space for use of the competent	t authority in STPI/EPZ/SEZ	
Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and submitted and declared by the Unit.	the export value declared by the exporter in this form is as per	the corresponding invoice/gist of invoices
Place: Date: Name : Designation:	Stamp	(Signature of the Designated/Authorised Official of STPI/EPZ/SEZ)

@ Strike out whichever is not applicable

Form to fill up by the exporters to generate the form Number from RBI Website

export is					
ers					
export is					
mum 50					
forms Nos.} (in case of bulk option is					
-					
ers export is mum 50					



भारतीय रिज़र्व **बैंक** RESERVE BANK OF INDIA

www.rbi.org.in

Date:

<Exporter Name>,

<IE code>,

<Add1>,

<Add2>,

<Add3>

Dear Sir/Madam,

Allotment of Form Number for export of Goods/Software

In respect of your request, the on-line form no. < > has been allotted by Reserve Bank of India.

2. The Foreign Exchange Management Act requires exporters to complete the <u>EDF/SOFTEX Form</u> using the allotted number and submit them to the specified authority.

Yours faithfully,

Chief General Manager Foreign Exchange Department Reserve Bank of India

Note: It is an electronic generated letter on which signature is not required.